

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 132(ND)/2013  
CA NO.

CORAM:

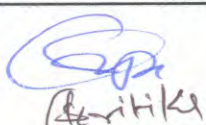
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017**

NAME OF THE COMPANY: Rashmi Vaish  
Vs  
Gupta Methal Sheets Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

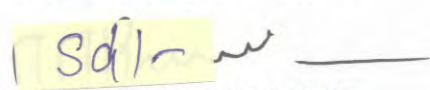
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	C.S. GUPTA Kritika	Advocate - Advocate -	Petitioner Petitioner	

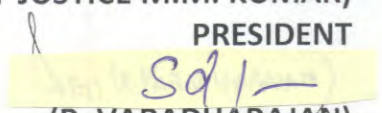
**ORDER**

Learned Counsel for the parties have pointed out that the registered office of this Company is at Rewari (Haryana). Accordingly, the territorial jurisdiction would be that of Chandigarh Bench of NCLT.

The office is directed to transmit all the papers to the Chandigarh Bench of NCLT at the earliest possible.

The parties are also directed to appear before the NCLT, Chandigarh Bench within on 05.5.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
22.3.2017